

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 95/MP/2021

Subject : Petition under Section 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 along with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with terms of the Power Purchase Agreement dated 8.4.2019 and Power Sale Agreement dated 25.3.2019 (along with supplementary agreements) inter alia seeking directions qua extension of timelines for fulfilment of Condition Precedent along with interim relief from any coercive/precipitative action by Respondents against the Petitioner.

Date of Hearing : 30.9.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : SB Energy Six Private Limited (SBESPL)

Respondents : NTPC Limited (NTPC) and Anr.

Parties Present : Ms. Molshree Bhatnagar, Advocate, SBESPL
Ms. Shikha Ohri, Advocate, NTPC
Shri Samyak Mishra, Advocate, NTPC
Shri Pranav Kapoor, NTPC
Shri I. Uppal, NTPC

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that there has been change in the management of the Petitioner Company as it has been recently acquired by the Adani Group and accordingly, prayed for two weeks' time to seek instructions from the new management of the Petitioner Company.
3. The learned counsel for the Respondent No. 1, NTPC did not object to the request of the Petitioner for adjournment.
4. Based on the request of the learned counsel for the Petitioner, the Commission adjourned the matter with liberty to mention the matter for the listing the Petition for hearing after seeking necessary instructions.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**